

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF V.K. AGGARWAL & COMPANY
PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	V.K. Aggarwal & Company Private Limited
2.	Date of incorporation of corporate debtor	25.06.2012
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45206DL2012PTC237993
5.	Address of the registered office and principal office (if any) of corporate debtor	9/18, Nehru Enclave East Kalkaji Extension New Delhi-110019
6.	Insolvency commencement date in respect of corporate debtor	19.01.2022 (Order received on 20.01.2022)
7.	Estimated date of closure of insolvency resolution process	18.07.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: - Mr. DineshChandra Agarwal Regn No:- IBBI/IPA-001/IP-P00090/2017-18/10186
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: - Padam Dinesh & Co, Chartered Accountants, 11/6B, II Floor, Shanti Chambers, Pusa Road, New Delhi-110005. Email:- padamdinesh@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: - AAA Insolvency Professionals LLP E- 10A, Kailash Colony, New Delhi, Delhi 110048. Email:- vkaggarwal@aaainsolvency.com
11.	Last date for submission of claims	02.02.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:- https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a corporate insolvency resolution process of the V.K. Aggarwal & Company Private Limited on 19.01.2022 (Order was received on 20.01.2022)

The creditors of V.K. Aggarwal & Company Private Limited are hereby called upon to submit their claims with proof on or before 02.02.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

: Mr. Dinesh Chandra Agarwal

Date and Place:

: 22nd January, 2022 at New

Delhi